

[Shri Vishwanath Pratap Singh]

versions) of the Ministry of Defence for 1987-88. [Placed in Library. See No. LT—4163/87]

- (2) A copy of the Defence Services Estimates, 1987-88 (Hindi and English versions) [Placed in Library. See No. LT—4164/87]

Notifications under Bureau of Indian Standard Act, 1986

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H.K.L. BHAGAT) : I beg to lay on the
Table—

- (1) A copy of Notification No. S.O. 272 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1987 appointing the 1st day of April 1987 as the date on which the Bureau of Indian Standards Act 1986 shall come into force issued under sub-section (3) of section 1 of the said Act. [Placed in Library. See No. LT—4165/87]
- (2) A copy of the Bureau of Indian Standards (Removal of Difficulties) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 277 (E) in Gazette of India dated the 1st April, 1987 under sub-section (2) of section 41 of the Bureau of Indian Standards Act, 1986.
- (3) A copy of Notification No. S.O. 278 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1987 establishing a Bureau to be called the Bureau of Indian Standards with effect from the 1st April, 1987 issued under section 3 of the Bureau of Indian Standards Act, 1986.
- (4) A copy of the Bureau of Indian Standards Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 361 (E) in Gazette of India dated the 1st April, 1986 under section 39 of the Bureau of Indian Standards Act, 1986.
[Placed in Library. See No. LT—4165/87]

Notifications under Central Industrial Security Force Act, 1968

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS AND
MINISTER OF STATE IN THE MINISTRY
OF HOME AFFAIRS (SHRI P. CHIDAM-
BARAM) : I beg to lay on the Table a copy
each of the following Notifications (Hindi
and English versions) under sub-section (3)
of section 22 of the Central Industrial
Security Force Act, 1968 :—

- (1) The Central Industrial Security Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 595 in Gazette of India dated the 16th August, 1986.
- (2) The Central Industrial Security Force (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 1101 in Gazette of India dated the 27th December, 1986.
[Placed in Library. See No. LT—4166/87]

[English]

PUBLIC ACCOUNTS COMMITTEE

Seventy-Ninth Report

SHRI E. AYYAPU REDDY (Kurnool) :
I beg to present the Seventy-Ninth Report
(Hindi and English versions) of the Public
Accounts Committee on shortbilling of
telephone call charges of heavy callers.

[English]

**COMMITTEE ON PUBLIC
UNDERTAKINGS**

**Twenty-Second Report & Minutes and
Twenty-Third Report**

SHRI K. RAMAMURTHY (Krishna-
giri) ; I beg to lay on the Table the follow-
ing Reports and Minutes (Hindi and
English versions) of the Committee on
Public Undertakings :—

- (i) Twenty-Second Report (Hindi & English versions) of the Committee on Bharat Heavy Plate & Vessels Ltd. & Minutes of the sittings of the Committee relating thereto.
- (ii) Twenty-Third Report (Hindi & English versions) of the committee on Action Taken by Government on the recommendations contained in the Sixth Report of the Committee on General Insurance Corporation of India.

(Interruptions)

MR. SPEAKER : I will look into it. Why are you shouting unnecessarily ?... ..
(Interruptions)

[Translation]

MR. SPEAKER : I have not denied.

[English]

I have not denied your right.

[Translation]

SHRI BASUDEB ACHARIA (Bankura) : The hon. Minister wants to speak.

MR. SPEAKER : I have not barred him.

(Interruptions)

[English]

SHRI P. KOLANDAIVELU (Gobichettipalayam) : First you allowed me to raise the matter, Sir.

MR. SPEAKER : That was in the same respect, Mr. Kolandaivelu. That is why I said that I will now look into your Motion also. Whatever you give me, I will look into it. I will through due process let the House have the information. But not like this.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Today the statement should come. All that we are asking is that the House be told what the world is being told.

(Interruptions)

MR. SPEAKER : Not allowed. Order. Order. I have not allowed him.

(Interruptions)**

MR. SPEAKER : Absolutely irresponsible. Please sit down. You have not got my permission, Sir.

[Translation]

Will someone make him understand ?

[English]

Not allowed, I can only talk through reason. I cannot talk bombastically.

(Interruptions)**

SHRI AMAL DATTA : The Minister is ready to make a statement but you are not allowing...

[Translation]

MR. SPEAKER : Firstly, I have not barred any Minister and secondly how can I allow an adjournment motion on the basis of press reports without finding out...

[English]

SHRI AMAL DATTA : You may not allow the adjournment motion but you allow him to make a statement.

[Translation]

MR. SPEAKER : Please sit down. Mr. Amal Datta, I am afraid that something may happen.

(Interruptions)

MR. SPEAKER : Does it behove you to behave in this manner ?

(Interruptions)

[English]

SHRI AMAL DATTA : You ask him and he will make a statement.

[Translation]

MR. SPEAKER : I have not barred him. Neither I have said anything nor barred him. (Interruptions)

MR. SPEAKER : Please resume your seat now.

(Interruptions)

**Not recorded.